

(f) The network related parameters were reviewed and notified on 18.08.2017. Two new parameters for assessing call drop in mobile network, viz. Drop Call Rate(DCR) spatial distribution measure (benchmark < 2%) implies that at-least 90% of Cells in the network should perform better than specified 2% benchmark on at-least 90% of days. Similarly, another new parameter, DCR temporal distribution measure (benchmark < 3%) will give confidence that on at-least 90% of Days, network performed better than specified 3% benchmark for at-least 97% of the Cells. The regulations have since come into force from 1st October, 2017. Moreover, TRAI in the year 2018 has also introduced new QoS parameters (Uplink Packet Drop Rate and Downlink Packet Drop Rate) for assessing 4G Voice over Long Term Evolution (VoLTE) networks.

Withdrawal of 4G allotment from BSNL

503. SHRI M. SHANMUGAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Bharat Sanchar Nigam Ltd. (BSNL) had been allocated 4G spectrum earlier, the details thereof;

(b) if so, the reasons for withdrawing the allotment of 4G spectrum from BSNL; and

(c) the measures taken to infuse working capital and to provide more telecom operational functions to BSNL to make it more viable, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) No Sir.

(b) The question does not arise.

(c) BSNL has informed that cash inflow from operations are sufficient to meet working capital requirement of BSNL for telecom operational need.

Information security audit of telecom operators

504. SHRI JYOTIRADITYA M. SCINDIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has directed all the telecom operators in the country to undertake an information security audit of their networks and submit report(s);

(b) if so, whether Government has received reports that Chinese vendors have installed back doors and trap doors in the telecom networks of other countries; and

(c) if so, the steps taken by Government to ensure no such gaps in our telecom networks?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) Sir, As per condition no 39.6 of Chapter VI of Unified License, each licensee have to undertake an audit of their networks or get their networks audited from security point of view once in a financial year from a network audit and certification agency. Further, the Department of Telecommunications on 06.12.2019 has directed the Telecom Service Providers *i.e.*, Bharat Sanchar Nigam Limited, Mahanagar Telephone Nigam Limited, Reliance Jio India Limited, Bharti Airtel Limited and Vodafone Idea Limited to carry out Special Security Audit of their network by an external agency.

(b) Government is aware about the Report of Permanent Select Committee on Intelligence of US Government titled "Investigative Report on US National security issues posed by Chinese Telecommunications Companies Huawei and ZTE" as well as US Federal Communications Commission (FCC) recent orders designating Huawei Technologies Company and ZTE Corporation, along with their parent companies and their affiliates, as companies posing a national security threat to the US.

(c) It is a known fact that in the modern age, telecom equipment and networks used for provisioning of telecom services are prone to spyware/malwares etc., emanating from the equipment itself or embedded software contained in it or from antisocial or anti national individuals or agencies.

To address these security concerns and gaps related to telecom Network, comprehensive guidelines in the form of license Amendments have been issued to Telecom service providers on 31.05.2011 in Access Service licenses and on 3rd June' 2011 for other licenses, in consultation with MHA and after due deliberations with Industry. These amendments have been incorporated in Unified License as a chapter on Security Conditions.

The Government has brought out Indian Telegraph (amendment) Rules (Gazette notification dated 5th Sep 2017), which prescribes that any telegraph which is used or

capable of being used with any telegraph established, maintained or worked under the licence granted by the Central Government in accordance with the provisions of section 4 of the Indian Telegraph Act, 1885 (hereinafter referred to as the said Act), shall have to undergo prior mandatory testing and certification in respect of parameters as determined by the telegraph authority from time to time. Security testing framework is under the overall framework of Mandatory Testing and Certification of Telecom Equipment (MTCTE), entrusted to Telecom Engineering Centre (TEC).

The National Centre for Communication Security (NCCS) has been established and entrusted with the responsibility to develop Indian Security Assurance Requirements (ITSARs) under the framework of MTCTE for telecom equipment for Security testing and certification to ensure security in digital communications.

CGHS facilities to Kendriya Vidyalayas

505. SHRI V. VIJAYASAI REDDY: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that CGHS facilities to teachers and employees of KVs are not extended to all KVs in all the States;

(b) whether it is also a fact that KVs in Andhra Pradesh are deprived of CGHS facility;

(c) if so, the reasons therefor; and

(d) by when the Ministry is going to extend CGHS facilities to employees and teachers in KVs of Andhra Pradesh?

THE MINISTER OF EDUCATION (SHRI RAMESH POKHRIYAL 'NISHANK'):

(a) to (d) Central Government Health Scheme (CGHS) is a contributory health Scheme primarily meant for the serving/retired employees of the Central Government and their dependent family members residing in CGHS covered areas. Some Autonomous/ Statutory Bodies have been extended CGHS facilities either to their serving employees or serving as well as retired employees. Presently CGHS facilities are being provided to serving employees of Kendriya Vidyalaya Sangathan (KVS) in the following CGHS covered cities *viz.* Delhi, Kolkata, Mumbai, Chennai, Bengaluru and Hyderabad only and to retired employees of KVS only in Delhi/NCR subject to the condition that they